

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 383 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

**NAME OF THE COMPANY:** M/s Alloy Steels Emporium (P) Ltd. Vs. M/s Steelco India Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Counsel for the Petitioner		
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	For the Respondent (s)	: Mr. S. N. Agarwal, Director of the Corporate Debtor along with Counsel		
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**ORDER**

Ld. Counsel for the Respondent is willing to tender post-dated cheques. However, Ld. Counsel for the Petitioner submits that the repayment schedule offered by the Corporate Debtor is not acceptable to them. In view of the same, no plausible defence has been put forth.

Reserved for orders.

  
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**(S. K. Mohapatra)**  
**Member (T)**

  
A yellow rectangular box covers the signature of Ina Malhotra.

**(Ina Malhotra)**  
**Member (J)**

(Lekhraj Singh)